

than the required quota and if so, the reasons therefor; and

(d) the steps the Delhi Administration propose to take to fill up the deficiency?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) and (b). Out of total 202 Class I and 637 Class II employees in the Delhi Administration as on 1st January, 1985, 5 Class I and 10 Class II employees belonged to Scheduled Castes.

(c) Yes. Suitable candidates from Scheduled Castes were not available to fill a number of vacancies reserved for them in the past.

(d) The orders regarding reservation for Scheduled Castes and Scheduled Tribes, as applicable to posts under the Government of India, are already being followed by the Delhi Administration. Filling up of the deficiency depends upon availability of suitable Scheduled Caste candidates.

**Registrar-General of India**

2671. **Shri Naval Prabhakar:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of employees in each category in different Divisions in the Office of the Registrar-General of India;

(b) the total number of Scheduled Castes and Scheduled Tribes employees separately in each such category and whether they fulfil the required quota of reservation for these categories;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken to fill up the reserved quota?

**The Minister of State in the Ministry of Home Affairs (Shri Nathi):** (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-4931/65].

**Marine Technical School in Kerala**

2673. **Shri Imbichibava:** Will the Minister of Education be pleased to state:

(a) whether any representation has been received by Government for starting a Marine Technical School in Kerala;

(b) whether any representation has been received from the Tavanur Institute for starting a marine fisheries technical course; and

(c) if so, the action Government propose to take in the matter?

**The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan):** (a) and (b). No, Sir.

(c) Does not arise.

**'बोग' में प्रकाशित फोटो**

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|--------------------|---|-----------------------------|
| 2674.              | } | श्री प्रकाशवीर शास्त्री :   |
|                    |   | श्री बड़े :                 |
|                    |   | श्री यू० द० मिह :           |
|                    |   | श्री ब्रिजलाल सेठ :         |
|                    |   | श्री श्रीकार लाल बेरवा :    |
|                    |   | श्री यशपाल मिह :            |
|                    |   | डा० लक्ष्मणमल्ल मिश्रवा :   |
|                    |   | श्री गौरी शंकर कक्कड़ :     |
|                    |   | श्री जगदेव सिंह सिद्धांती : |
|                    |   | श्री बागड़ी :               |
|                    |   | श्री रामेश्वरानन्द :        |
|                    |   | श्री रामसेवक यादव :         |
| श्री किशन पटनायक : |   |                             |
| श्री लहरी सिंह :   |   |                             |

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या उनका ध्यान हमरीज में प्रकाशित पत्रिका 'बोग' के दिसम्बर, 1964 के विशेष संस्करण की धारा प्रकाशित किया गया है जिस में हिन्दू देवी-देवताओं के धर्म-मानजनक फोटो दिये गये हैं जिन में उन पर

चड़ी हुई कुछ बदनाम मित्रियां दिखाई गई हैं और उनका सारे संसार में प्रदर्शन किया गया है ;

(ख) क्या वे फोटो सरकार की पूर्वा-नुमति से लिये गये थे या वह सारी कार्यवाही गुप्त रखी गयी थी ;

(ग) क्या उक्त पत्रिका के विरुद्ध कुछ कार्यवाही करने के लिये भ्रमरीकी सरकार को कोई पत्र, आदि भेजा गया है ;

(घ) यदि हां, उसका क्या उत्तर मिला है ; और

(ङ) क्या उन व्यक्तियों के भी विरुद्ध कोई कार्यवाही की गई है जिन्होंने ये फोटो लेने में सहायता की थी ?

गृह-कार्य मंत्रालय में उपमंत्री (बी ल० ना० मिश्र) :  
(क) "बोग" का दिसम्बर, 1964 का विशेष संस्करण सरकार के ध्यान में नहीं आया। इस ग्रंथ की प्रति प्राप्त करने का प्रयत्न किया जा रहा है और उस के मिलने पर इस बारे में जांच की जायगी।

(ख) ऐसी आज्ञा जरूरी नहीं है।

(ग) (घ) और (ङ). प्रश्न ही नहीं उठते।

#### Law Chambers for Advocates in Kerala High Court

2676. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

(a) whether the Advocates of Kerala High Court have represented for providing Law Chambers in the High Court premises;

(b) if so, the steps taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) Yes, Sir.

(b) Government have decided to put off the construction of the proposed building for the Advocates Association in view of the present strain on finances.

#### Library of Kerala Advocates' Association

2677. Shri A. K. Gopalan: Will the Minister of Home Affairs be pleased to state:

(a) whether Government are paying any grant to the Library of the Kerala Advocates' Association;

(b) if so, how much; and

(c) whether there is any proposal to increase the grant?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) No, Sir.

(b) and (c). Do not arise.

#### Acquisition of Garden Lands

2677-A. { Shri P. H. Bheel:  
Shri Ram Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government have decided to acquire the lands of the garden owners of villages Bhorgarh and Kurani;

(b) if so, the reasons therefor; and

(c) if the answer to part (a) above be in the negative, the steps being taken by Government to exclude the same land from the Plan prepared for acquisition?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) The land in question is required for the purpose of developing Narela as a Ring town in accordance